

IN THE HIGH COURT OF PUNJAB AND HARYANA  
AT CHANDIGARH

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**CRM-M-23437-2023**

Bhawna Gupta and others  
Vs.  
State of Punjab

Present: Mr. R.S. Rai, Senior Advocate  
Mr. Chetan Mittal, Senior Advocate  
with Mr. Gautam Dutt, Advocate  
for the petitioners.

Mr. Vinod Ghai, Advocate General with  
Mr. Gaurav Garg Dhuriwala, Senior DAG, Punjab  
for the respondent-State.

Short reply by way of affidavit dated 08.05.2023 of the Assistant Commissioner of Police, Emergency Response-cum-Nodal Officer, SC/ST Cases, Ludhiana, has been filed in Court, which is taken on record. Copy thereof has been supplied to the counsel for the petitioners.

Learned Advocate General, Punjab, has informed the Court that complainant, in pursuance to the order dated 06.05.2023, has been informed about the pendency of the present case and the proceedings. Copy of the petition has been supplied to her.

Hearing of the case is deferred to **09.05.2023**.

Interim order dated 06.05.2023 to continue till the next date of hearing.

**May 8<sup>th</sup>, 2023**  
*Puneet*

**(AUGUSTINE GEORGE MASIH)**  
**JUDGE**